



2026:AHC-LKO:12102-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

SPECIAL APPEAL No. - 180 of 2025

Acharya Narendra Dev University of Agriculture and
Technology through Chancellor and another

.....Appellant(s)

Versus

Ajay Kumar Singh and 10 others

.....Respondent(s)

Counsel for Appellant(s) : Prashant Kumar Singh

Counsel for Respondent(s) : Deep Narayan Tripathi, Badrish Kumar
Tripathi (A.C.S.C)

Chief Justice's Court

**HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.**

1. This appeal is directed against the order dated 10.03.2025 passed in Writ-A No.2601 of 2025 whereby learned Single Judge has allowed the writ petition and directed the appellants to grant minimum of the pay-scale to the respondents as per 7th Pay Commission, as has been drawn by regular employees working on the said post.
2. Counsel for the respondents points out that in identical nature order passed by the learned Single Judge in **Vice Chancellor, Narendra Dev University of Agriculture and Technology Ayodhya & Anr vs. Ram Kishor Yadav & two Ors.**, Special Appeal Defective No.129 of 2025 has been dismissed by the Division Bench on 03.04.2025, against which, Special Leave Petition (C) No.18099 of 2025 filed by the appellants-University has also been dismissed on 17.07.2025 and, therefore, the present appeal also deserves to be dismissed.
3. Counsel for the appellants is not in a position to dispute the submissions made in this regard.
4. Consequently, following the order passed by the Division Bench in the case of **Ram Kishor Yadav (supra)** as upheld by Hon'ble Supreme Court

dismissing the Special Leave Petition, the present appeal is also dismissed.

(Jaspreet Singh,J.) (Arun Bhansali,CJ.)

February 16, 2026
Harshita/RK